

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 1297
(TO BE ANSWERED ON THE 13th March 2023)

SAFETY AUDIT BY DGCA

1297. SHRI AKHILESH PRASAD SINGH

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) details regarding aircraft accidents and crashes in the country during the last five years, year-wise
- (b) whether it is a fact that an audit by the DGCA found that the facilities at the airfield/training organisation are not being maintained as per the requirements— runway surface was found worn out, windsock was found torn or nonstandard
- (c) if so, details and reasons therefor
- (d) steps taken by Government to improve aircraft safety
- (e) whether any compensation has been provided to the victims or families of victims of aircraft accidents during the last five years and
- (f) if so, details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) The year wise details of aircraft accidents in the country in the last five years are as under:

Year	No. of accidents
2018	08
2019	10
2020	07
2021	09
2022	12

(b) & (c) During an audit by Directorate General of Civil Aviation (DGCA) in April 2022, the runway surface of one of the Flying Training Organization (FTO) was found to be unsatisfactory. The flying operations of the FTO were stopped till reconditioning of the runway surface. The worn out wind sock was replaced by the operator.

(d) The steps taken by Government to improve aircraft safety are as under:
DGCA issues the Air operator permit (AOP) to the airline on compliance with laid down Civil Aviation Requirements (CARs) which require the airline to have their own maintenance

organisation approved or have arrangement with an approved maintenance organisation for maintaining their aircraft in a continuous state of airworthiness. The responsibility for maintaining the aircraft lies with the airline which is required to ensure that aircraft is maintained as per the maintenance programme approved by DGCA. Airline/ Operator is also responsible for ensuring that the required qualified and experienced manpower, equipment and spares including maintenance data is available for maintaining the aircraft.

DGCA ensures that the airline and the maintenance organisation continue to comply with the regulatory requirements against which they have been initially approved through a system of surveillance, audits, spot checks, night surveillance etc. and in case of the non-compliances, DGCA ensure that rectification is carried out by the airlines/ maintenance organisation. DGCA initiates enforcement actions against organisation/ personnel in case violations are found which may include warning, suspension and cancellation, including imposition of financial penalty.

(e) & (f) Payment of compensation to the victims or families of victims in case of death or bodily injury to the passenger caused by air accident/incident is governed by the provisions of Carriage by Air Act, 1972. The concerned airline discharges its liability of payment of compensation as per provision of the said Act.
